

(ग) यदि हां तो क्या सरकार ने इस मामले में जांच कराई है?

रेलवे मंत्रालय में राज्य मंत्री (डा० राम सुभग सिंह) : (क) से (ग) : कुछ मामलों की मूचना मिली है। उनकी जांच की जा रही है।

**देहरादून जाने वाली मसूरी एक्सप्रेस**

1539. श्री प्रकाशवीर शास्त्री : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली से देहरादून जाने वाली मसूरी एक्सप्रेस गाड़ी को बरास्ता गजरोला और बिजनोर ले जाने के बारे में अभ्यावेदन हुए हैं; और

(ख) यदि हां, तो इस सम्बंध में क्या कार्यवाही की गई अथवा करने का विचार है?

रेलवे मंत्रालय में राज्य मंत्री (डा० राम सुभग सिंह) :

(क) जी हां।

(ख) इस मामले पर विचार किया गया है, लेकिन परिचालन की दृष्टि से ऐसा करना संभव नहीं पाया गया।

**निर्यात संबर्द्धन**

1540. { श्री प्रकाशवीर शास्त्री :  
श्री जगदेव सिंह सिद्धान्ती :

क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि निर्यात संबर्द्धन के लिए कुछ और उपायों पर विचार किया जा रहा है;

(ख) यदि हां, तो क्या इस बारे में कोई योजना तैयार की गई है; और

(ग) यदि हां, तो उसकी मुख्य मुख्य बातें क्या हैं?

वाणिज्य मंत्री (श्री मनुभाई शाह) :

(क) जी, हां।

(ख) और (ग) : लोक सभा में 11 दिसम्बर, 1964 को पूछे गये अतारंकित प्रश्न संख्या 1269 के उत्तर में संलग्न विवरण में उल्लिखित उपायों के अतिरिक्त निर्यात साख तथा प्रत्याभूति निगम ने निर्यात उत्पादन के लिए कच्चा माल आयात करने को सुगम बनाने हेतु हाल ही में निर्यातकों के लिए आवर्तक विदेशी मुद्रा ऋण नामक एक योजना की घोषणा की है। योजना की एक प्रति सभा पटल पर रखी गयी है। [पुस्तकालय में रखा गया, देखिये संख्या LT-3668/64]

**Import of Earth Movers**

1541. { Shrimati Savitri Nigam.  
Shri M. L. Dwivedi:

Will the Minister of **Industry and Supply** be pleased to state:

(a) the amount of foreign exchange spent in the import of earth movers during the period from 1961 upto 31st March, 1964;

(b) whether the requirement of the States has been assessed; and

(c) if so, what is the annual requirement?

**The Minister of Heavy Engineering and Industry in the Ministry of Industry and Supply (Shri T. N. Singh):**  
(a) The value of imports of earth moving equipment such as Dozers, Earth Shifting machinery and Excava-

tors, during 1961-62, 1962-63 and 1963-64 has been as under:

	1961-62	1962-63	1963-64
	Rs.	Rs.	R s.
1. Dozers (including angle dozers, bull dozers, push dozers, trail dozers, trail builders and road builders)	8,46,000	20,56,000	59,83,000
2. Earth shifting machinery, such as Motor graders, scrapers, etc.	1,44,32,000	1,74,44,000	5,20,92,000
3. Excavators	90,47,000	78,89,000	98,47,000

(b) and (c). The requirements of earth moving equipment State-wise have not been assessed. However, the demand for such equipment for the country as a whole by the end of the Third Plan period has been assessed as under:

1. Crawler Tractors	600 Nos. per annum.
2. Dumpers and scrapers	600 Nos. per annum.
3. Excavators	125 Nos. per annum.

#### Licensing of Industrial Undertakings

1542. **Shri K. N. Tiwari:** Will the Minister of Industry and Supply be pleased to state:

(a) whether Government have under consideration any proposal to amend the procedure for registration and licensing of industrial undertakings as laid down under the Industries (Development and Regulation) Act, 1951;

(b) if so, the broad outlines of the proposal; and

(c) the scope of application of the revised procedure for licensing as notified in the Gazette of India dated the 13th January, 1964 to the various Industries in the matter of foreign exchange and supply of raw materials?

**The Minister of Heavy Engineering and Industry in the Ministry of Industry and Supply (Shri T. N. Singh):**

(a) and (b). Government have had under consideration for some time the question of streamlining the registration and licensing procedures to assist in the speedy setting up of additional industrial capacity. In Sep-

tember 1963, Government appointed a Committee known as the Industries Development Procedures Committee to go into this question and make suitable recommendations. Following the recommendations of the Committee, the licensing procedure has been streamlined and, among other things, the application forms prescribed under the Registration and Licensing of Industrial Undertakings Rules, 1952 have been suitably revised. Copies of the Committee's Report giving the Committee's recommendations and Government's decisions thereon have already been placed in the Parliament library.

2. Government have also granted exemption under section 29B of the Industries (Development and Regulation) Act, 1951, to all industrial undertakings, except those engaged in coal, powerloom, roller flour mill, oil seed crushing, vanaspati, leather and matches, which have fixed assets not exceeding Rs. 25 lakhs, from the requirement of obtaining any registration or licence under the Act. These units